

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

R.A. No. 179/94  
in  
O.A. No. 1889/93

11

New Delhi this the 13th Day of May 1994

Hon'ble Mr. J.P. Sharma, Member (J)  
Hon'ble Mr. B.K. Singh, Member (A)

Shri Nandan Singh Dhami,  
Son of Shri Mohan Singh Dhami,  
Resident of Qr. No. 610, Sector II,  
R.K. Puram,  
New Delhi.

... Applicant

(By Advocate Shri B.B. Raval)

Vs.

1. Union of India through  
Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.

2. Department of Telecommunications,  
Government of India,  
Departmental Examination Section,  
Dak Bhawan,  
Parliament Street,  
New Delhi.

... Respondents

(By Advocate : None)

O R D E R

Hon'ble Mr. J.P. Sharma, Member (J)

O.A. No. 1889/93 was filed by the applicant on the grievance that in the examination of Jr. Accounts Officer Pt. II held in November 1992, the evaluation of marks of Paper X was not correctly done as the applicant was expecting more than 60% marks. The matter has been considered at the admission stage and because the only relief claimed by the applicant that he should be declared successful in JAO Part II of the P&T JAO examination held in November 1972. After setting aside the marks obtained by the applicant in Paper X of the aforesaid examination. This relief could not be granted by the Tribunal and the reasons has been detailed in

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para 4 of the judgement. In this Review Application the applicant has preferred to certain decisions of CAT Madras Bench and also certain orders issued by the respondents regarding the Departmental examination of Jr. Accounts Officer conducted in 1992. We have considered all the annexures filed with the Review Application and we do not find that consideration of these documents affecting the reasons given in the judgement under review. The Tribunal cannot sit as an Appellate Authority over the selection body. Moreover, all these documents were available with the applicants and there is no reason why these documents of 1992 were not referred to at the time of hearing of the case. The judgement of the Madras Bench was also delivered on 29.9.1993 while the present application was filed in 29.4.1993. The Review Application is, therefore, devoid of merit and is dismissed.

(B.K. Singh)  
Member(A)

J.P. Singh  
Member(J)